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However, the following subsidiary companies of SAIL have been declared sick and referred to the BIFR.

- IISCO-Ujjain Pipe & Foundry Company Limited, a wholly owned subsidiary of Indian Iron & Steel Company Limited (IISCO).
- Indian Iron & Steel Company (IISCO)

IISCO-Ujjain Pipe & Foundry Company Limited was referred to BIFR in March 1994. The BIFR in its hearing dated 21.6.1996 decided that the company is not likely to exceed its accumulated losses within a reasonable time while meeting all its obligations and that it is just and equitable to wind it up. Pursuant to the BIFR order. a hearing was to be held on 2.12.1996 in Calcutta High Court which did not take place. IISCO was referred to the BIFR in June, 1994. In August, 1996, SAIL had invited offers for participation in the revival/ modernisation of IISCO through a joint venture arrangement with SAIL retaining majority share-holding of 51% in the Joint Venture Company. SAIL have received offers from two parties viz. M/s Tyazhpromexport (TPE) of Russia and M/s Mitsui of Japan. SAIL had sought extension of time from the BIFR in order to further assess the offers received by them. The BIFR have since granted extention to SAIL till 6th January. 1997. The latest position is that M/s Mitsui of Japan have indicated their unwillingness for equity participation which is an essential requirement for selection of a Joint Venture Partner.

As IISCO has been referred to the BIFR, any scheme to be taken up for modernisation will have to be in accordance with the orders of the BIFR in this regard.

[Translation]

'Namaskar' Service

2016. SHRI PANKAJ CHOWDHARY :
KUMARI UMABHARTI :
SHRI SATYA DEO SINGH :
PROF. OMPAL SINGH NIDAR :

Will the Minister of COMMUNICATIONS be pleased to state :

- (a) whether 'Namaskar' Service has been closed by the Government;
 - (b) if so, the details therefor:
- (c) whether the Government have made any alternate arrangement in this regard;
 - (d) if so, the reasons thereof; and
 - (e) if not, the reasons therefor?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) No, Sir.

(b) to (e). Does not arise in view of (a) above.

[English]

Employees' Welfare Schemes

- 2017. DR. BALIRAM: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether the Government have formulated any welfare schemes for the employees of the Department of Telecommunications and Department of Posts;
 - (b) if so, the details thereof;
- (c) the allocation of funds made for these schemes during 1994-95, 1995-96 and 1996-97, circle-wise, scheme-wise;
- (d) whether these schemes are being implemented properly; and
 - (e) if so, the details thereof?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) Yes. Sir.

- (b) The requisite information is placed in Statement-I for the Department of Telecommunications and in the Statement-II for the Department of Posts.
- (c) The requisite information is placed in Statement-III for the Department of Telecommunications and in the Statement-IV for the Department of Posts.
 - (d) Yes, Sir.
- (e) The details of the schemes being implemented are as mentioned for Part(b) above.

STATEMENT-I

Details of the Welfare Schemes for the Employees of the Department of Telecommunications.

- Setting up of and grant-in-aid to Staff Welfare Institutions such as Holiday Homes, Creches, Tailoring Centres, Schools, Recreation Clubs
- ii. Financial assistance to Telecom staff welfare association and Telecommunications Women's Organisations.
- iii. Financial assistance to Telecom Teams/ Players for participation in various sports and games at All India/International level.
- iv. Organisation of arts and crafts competitions, exhibitions, holiday/scouting camps, etc.
- v. Organising training in first-aid and ambulance brigades, etc.
- vi. Providing immediate relief of an emergent nature for which no provision exists or can be made available in the normal way.
- Financial assistance to deserving educational institutions sponsored by the staff of the Deptt.